

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 10162/2014

UNION OF INDIA &amp; ORS.

Petitioner(s)

VERSUS

INSTITUTE OF ADVANCE STUDIES

Respondent(s)

WITH

SLP(C) No. 12274/2014

SLP(C) No. 18595/2014

SLP(C) No. 12277/2014

SLP(C) No. 12275/2014

SLP(C) No. 18585/2014

SLP(C) No. 18590/2014

SLP(C) No. 22916/2014

Date : 31-07-2017 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR  
[IN CHAMBERS]For Petitioner(s) Mr. T.A. Khan, Adv.  
Mr. R.K. Verma, Adv.  
Mr. B. Krishna Prasad, AORFor Respondent(s) Mr. Nishe Rajen Shonker, AOR  
Mr. T. George, AOR  
Mr. P. George Giri, AORUPON hearing the counsel the Court made the following  
O R D E RIn SLP(C) Nos. 18595, 12277 and 22916 of 2014

Applications for substituted service in respect of unserved respondent Nos. 3, 20, 33, 37, 46, 58, 61, 62, 63, 65, 68, 69 and 70 in SLP(C) Nos. 12277, 18595 and 22916 of 2014 by way of paper publication are allowed.

(POOJA SEHGAL)  
SENIOR PERSONAL ASSISTANT(SUMAN JAIN)  
COURT MASTER